



**निर्गम विभाग / Issue Department**  
**विप्रेषण अनुभाग/ Remittance Section**

**Minutes of Pre-Bid Meeting - Supply of sufficient number of fully covered Container trucks/vehicles for transportation of Coins and Bank Notes, Bengaluru**

**E-Tender No. – [RBI/Bangalore Regional Office/Issue/1/25-26/ET/758 - \[Supply of Container Trucks\]](#)**

The pre-bid meeting for the captioned e-Tender was scheduled at 11:00 AM on January 27, 2026 (Tuesday) at Issue Department, Reserve Bank of India, Bengaluru.

2. The following officials of RBI and intending bidders were present during the Pre-Bid Meeting:

<b>S. No</b>	<b>Name and Designation</b>
1	Ms. Tripta Roy, Assistant General Manager
2	Mr. Babu V, Assistant Manager
3	Mr. Veeresh, Assistant

<b>S. No</b>	<b>Name of the firm</b>	<b>Name of representative</b>
1	M/s Om Sawari	Mr. Asif Hussain
2	M/s ASV Logistics	Mr. Arun Kumar. S
3	M/s S&IB	Ms. Anjali Dutta & Mr. Vikram Singh
4	M/s Geofast	Mr. Ujwal Paliwal & Mr. Gowtham Achaiah
5	M/s Currency Movers	Mr. Santosh K & Mr. Shivakumar

3. The queries raised by the participants during the meeting vis-à-vis the clarification given by the Bank officials are as under:-

<b>Sl. No</b>	<b>Query Raised by Bidder</b>	<b>RBI Clarification</b>
1	Whether there will be EMD exemption for MSMEs?	As mentioned in Section IV of the tender document, EMD shall be collected from all bidders.
2	What are the GST rates for the services?	It was clarified that 18% of GST applicable for both services.
3	Whether the Geographical area covered includes other states?	It was clarified that services shall be required across Karnataka state.
4	Whether Toll/other charges are reimbursable?	As mentioned in Section IV of the tender document, the rates quoted should be inclusive of all taxes, cess or duties, other levies applicable, if any.
5	Whether traffic penalties on trucks reimbursable?	It was clarified that as RBI vehicles shall carry official pass for movement.
6	Whether there will be fuel charge revisions on the quoted rates?	As mentioned in Section IV of the tender document, the rates quoted should be inclusive of all taxes, cess or duties, other levies applicable, if any.



7	Clarification on Recovery of overpayments.	Any extra payments made during the course of payment of bills under extraordinary circumstances are recoverable from future payments.
8	Whether there will be change in BG amount for multiple vendors?	It was clarified that as mentioned in Section IV of the tender document, BG amount is based on individual contract value.
9	What are the BG requirements for coin transport?	As mentioned in Section IV of the tender document, two BGs required: (i) contract performance, (ii) security for coin value.
10	Whether there is any requirement of Pollution-compliant registration plates?	It was clarified that there is no such requirement. However, all state specific norms shall be required to be followed.
11	What are the Vehicle size specifications?	It was clarified that the vehicle size shall be as per city traffic rules.
12	Whether PSARA License is mandatory?	It was clarified that it is not mandatory.

Note:

- The above minutes of pre-bid meeting shall form the part of tender document.
- The terms and conditions and specifications of the tender document shall continue to remain same.
- The above clarifications are issued for the information of all the intending bidders.

The submission of bid by the firm shall be construed to be in conformity to the tender document and clarifications given above.